NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 21/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Kole Investment & Traders Co. Pvt. Ltd. V/s. Kalyani Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

SIGNATURE S. No. NAME DESIGNATION 1. Sone TANDON Adv for Ry 2 Sr. Comment Newroz Scenari R2+3 1/5 AZO & Partner 3. Pooja Karre i 15 Abruve Kiladhan & lo. ORDER 4. Adv. Floc.P. NO. 21/241-242/NC4T/MB/MAH/2016 Adv. Tushar Goradua The Learned Representatives of both the sides are present. 1. The Arguments from the side of the Petitioner is opened in the connected 2. matters CP Nos. 63/2017 to 68/2017. 3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition. Meanwhile the Reply to be filed on or before 1st January, 2018. Rejoinder, if any, 4. to be filed on or before 10.01.2018. For further Arguments the matter is adjourned to 22nd and 23rd January, 5. 2018 at 2.30 PM. Sd/-Sd/-Bhaskara Pantula Mohan M.K. Shrawat Member (Judicial) Member (Judicial)

13.12.2017. Aah